

**SPECIAL BENCH                      ITEM NO. 112**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 80/2022 IN CP (IB) No. 107/ALD/2019**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>POWER FINANCE CORPORATION LTD V/S SOUTH EAST U.P. POWER TRANSMISSION COMPANY LTD (SEUPPTCL)</b>
<b>UNDER SECTION</b>	<b>7 IBC (RESOLUTION PLAN APPROVED)</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Manmeet Singh with Sh. Anugrah Robin Frey and Sh. Manav Sharma, Adv.  
: *For the erstwhile RP of SEUPPTCL*

Sh. Venkatesh with Sh. Siddharth Joshi, Sh. Sanjeev Singh Thakur, Adv.  
: *For SEUPPTCL*

Sh. Abhinav Mishra with Ms. Nivedita Chauhan, Ms. Jagriti Dosi & Ms. Komal Singh,  
Adv.  
: *For the Res no.1 in IA No.80/2022*

Sh. Abhishek Naik with Sh. Priyabrat Tripathy, Adv.  
: *For Res. No.2 & 7*

**ORDER**

**IA No.80/2022**

It is stated by the Ld. Counsel for the Applicant/ SEUPPTCL in IA No.80/2022 that on instructions, he may be permitted to withdraw the present application for which the counsels of the contesting respondents have no objection.

Keeping in view the statement made by the Ld. Counsel for the Applicant/ SEUPPTCL and the counsel of the contesting respondents having no objection, IA No.80/2022 is dismissed as withdrawn.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Harnam Singh Thakur)  
Member (Judicial)**

**13<sup>th</sup> March, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*